

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION****GOVT. OF INDIA**

Telephone NO.011-24608755  
Fax No.24651505  
Website: <http://ncdrc.nic.in>



Upphokta Nyay Bhawan  
'F' Block GPO Complex, INA  
NEW DELHI-110 023

No.A-2/Listing/NCDRC/2024-2026

15<sup>th</sup> April, 2026

**OFFICE ORDER NO. 30 OF 2026**

The Hon'ble President, National Consumer Disputes Redressal Commission, in exercise of powers conferred by Sub-Section (2) of Section 58 of the Consumer Protection Act, 2019, is pleased to order re-constitution of the Benches of the Commission with effect from 16<sup>th</sup> April, 2026. The composition of the re-constituted Benches and the categories of cases to be listed before the re-constituted Benches with effect from 16<sup>th</sup> April, 2026, shall be as under, subject to any further orders :-

<b>Bench</b>	<b>Constitution of Bench</b>	<b>Matters to be listed on a day before Bench</b>
Bench No.1	Hon'ble Mr. Justice A.P. Sahi, President Hon'ble Mr. Bharatkumar Pandya, Member	(i) Consumer Complaints, First Appeals, Revision Petitions instituted upto the year 2015 and in the years 2022, 2024, 2025 & 2026, CCPA Appeals, Transfer Applications and Diary No. (DN) cases, for Directions/Miscellaneous, Admission (Fresh), Admission (After Notice) and Final Hearing; (ii) Review Applications, (iii) part-heard matter, if any; and, (iv) the matters nominated by the Hon'ble President
Bench No.2	Hon'ble Mr. Justice Sudip Ahluwalia, Presiding Member Hon'ble Dr. Sadhna Shanker, Member	(i) Consumer Complaints, First Appeals, Revision Petitions & Appeal Executions instituted in the year 2016, 2019, 2024, 2025 & 2026 and Second Appeals { Section 51(2)} instituted in the years 2024, 2025 & 2026. for Directions/Miscellaneous, Admission (Fresh), Admission (After Notice) and Final Hearing; (ii) Execution Applications filed in the Consumer Complaints instituted upto the year 2016, and in the years 2019, 2022, 2024 & 2025, (iii) Review Applications, (iv) part-heard matter, if any; and, (v) the matters nominated by the Hon'ble President
Bench No.3	Hon'ble Dr. Inder Jit Singh, Presiding Member Hon'ble Mr. Shashi Nandkeolyar, Member	(i) Consumer Complaints, First Appeals & Revision Petitions instituted in the year 2017, 2023, 2024, 2025 & 2026 Appeal Executions and Second Appeals { Section 51(2)} instituted in the year 2017, 2022, 2023, 2024, 2025 & 2026. for Directions/Miscellaneous, Admission (Fresh), Admission (After Notice) and Final Hearing; (ii) Execution Applications filed in the Consumer Complaints instituted in the year 2017, 2023, 2024, 2025 & 2026. (iii) Review Applications, (iv) part-heard matter, if any; and, (v) the matters nominated by the Hon'ble President

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Bench No.4	Hon'ble AVM J. Rajendra, AVSM, VSM (Retd.), Presiding Member Hon'ble Mr. Justice Anoop Kumar Mendiratta, Member	(i) Consumer Complaints, First Appeals, Revision Petitions, Appeal Executions and Second Appeal {Section 51(2)} instituted in the year 2018, 2020, 2021, 2024, 2025 & 2026 for Directions/Miscellaneous, Admission (Fresh), Admission (After Notice) and Final Hearing; (ii) Execution Applications filed in the Consumer Complaints instituted in the year 2018, 2020, 2021, 2024, 2025 & 2026. (iii) Review Applications, (iv) part-heard matter, if any; and, (v) the matters nominated by the Hon'ble President
Bench No.5	Hon'ble Mrs. Justice Saroj Yadav, Presiding Member (Sitting Singly)	.(i). for Admission (Fresh)/ Admission (After Notice), Consumer Complaints, First Appeals, Revision Petitions, Appeal Executions & Second Appeals { Section 51(2)} Instituted in the year 2024, 2025 & 2026 and that for All Directions/ Miscellaneous, irrespective of the year of institution; . (ii). Review Applications, . (iii). part-heard matter, if any; and, . (iv). the matters nominated by the Hon'ble President

**Note:**

- i. Cases shall be listed before any Bench on a given day as per the dates fixed.
- ii. The part-heard matters to be heard by the Members of different Benches shall be heard at 02:00 PM or as directed.
- iii. The Larger Bench matters to be heard by the Members of different Benches shall be heard at 02:00 PM on Fridays or as directed.
- iv. In the cause list, the cases shall be listed in each category in chronological order i.e. from oldest to newest case, irrespective of the type of case.
- v. The above directions shall remain in force till further orders.

  
( IQBAL AHMED )  
JOINT REGISTRAR

**Copy to:-**

- i) Sr. PPS to Hon'ble President, NCDRC
- ii) PPS/PS (s) to Hon'ble Member (s), NCDRC
- iii) PS to Registrar, NCDRC
- iv) PA to Deputy Registrar, NCDRC
- v) Assistant Registrar (s), Court Master (s)/ SO (s) of RP/FA/CC/Listing Sections, NCDRC
- vi) SO (IT) for uploading this Office Order on the website of the NCDRC